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IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 1938/2024 +

> MAHARASHTRA VOLLEYBALL ASSOCIATION REPRESENTED BY ITS AUTHORISED SIGNATORY VIRAL SHAHPetitioner

> > Dr. Swaroop George, Mr. Dhaval Through:

> > > Deshpande, Mr. Abhinandan Jain and

Mr. Sunil Roy, Advs. M: 9871144282

versus

UNION OF INDIA & ORS.

....Respondents

Through: Mr. Jayant Mehta, Sr. Adv., Mr.

Ripudaman Bhardwaj, CGSC & Mr. Devvrat Yadav, GP with Kushagra Kumar, Mr. **Abhinav** Bhardwaj and Mr. Amit Kumar Rana,

Advs. for UOI

Mr. Sudarshan Kumar Agarwal, Adv.

for Ad. Hoc Committee VFI

(Through VC) M: 9674544319

Email: sudarshan1.rsa@gmail.com Mr. Vikash Sing and Mr. Ujjwal

Chaudhary, Advs. for IOA

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W.P.(C) 2100/2024

MAHARASHTRA VOLLEYBALL ASSOCIATIONPetitioner

> Dr. Swaroop George, Mr. Dhaval Through:

> > Deshpande, Mr. Abhinandan Jain and

Mr. Sunil Roy, Advs. M: 9871144282

W.P.(C) 1938/2024

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versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Sudarshan Kumar Agarwal, Adv.

for Ad. Hoc Committee VFI

(Through VC) M: 9674544319

Email: sudarshan1.rsa@gmail.com
Mr. Vikash Sing and Mr. Ujjwal
Chaudhary, Advs. for IOA
Mr. Jayant Mehta, Sr. Adv., Mr.

Ripudaman Bhardwaj, CGSC & Mr. Devvrat Yadav, GP with Mr. Kushagra Kumar, Mr. Abhinav

Bhardwaj and Mr. Amit Kumar Rana,

Advs. for UOI

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+ W.P.(C) 2103/2024

MAHARASHTRA VOLLEYBALL ASSOCIATIONPetitioner

Through: Dr. Swaroop George, Mr. Dhaval

Deshpande, Mr. Abhinandan Jain and

Mr. Sunil Roy, Advs. M: 9871144282

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Sudarshan Kumar Agarwal, Adv.

for Ad. Hoc Committee VFI

(Through VC) M: 9674544319

Email: sudarshan1.rsa@gmail.com
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Chaudhary, Advs. for IOA

Chaudhary, Advs. for 107

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Mr. Jayant Mehta, Sr. Adv., Mr. Ripudaman Bhardwaj, CGSC & Mr. Devvrat Yadav, GP with Mr. Kushagra Kumar, Mr. Abhinav Bhardwaj and Mr. Amit Kumar Rana, Advs. for UOI

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W.P.(C) 2136/2024, CM APPL. 8885/2024, CM APPL. 11223/2024,
 CM APPL. 14653/2024, CM APPL. 21623/2024, CM APPL. 4093/2025 & CM APPL. 9627/2025

AMIR SINGHPetitioner

Through: Mr. Siddharth Sharma, Adv.

(Through VC)

Mr. Hemant Phalpher, Adv.

M: 9810870982

versus

UNION OF INDIA AND OTHERS

....Respondents

Through: Mr. Sudarshan Kumar Agarwal, Adv.

for Ad. Hoc Committee VFI

(Through VC) M: 9674544319

Email: sudarshan1.rsa@gmail.com
Mr. Vikash Sing and Mr. Ujjwal
Chaudhary, Advs. for IOA
Mr. Jayant Mehta, Sr. Adv., Mr.
Ripudaman Bhardwaj, CGSC & Mr.

Devvrat Yadav, GP with Mr. Kushagra Kumar, Mr. Abhinav

Bhardwaj and Mr. Amit Kumar Rana,

Advs. for UOI

Mr. Siddharth Sharma, Adv. for

Intervener (Through VC)

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W.P.(C) 2174/2024 & CM APPL. 9062/2024 +

> SEBASTIAN GEORGEPetitioner

> > Mr. Mohit Seth, Adv. Through:

versus

UNION OF INDIA & ORS.Respondents

> Mr. Ripudaman Bhardwaj, CGSC & Through:

> > Mr. Devvrat Yadav, GP with Mr. Kushagra Kumar, Mr. Abhinav

Bhardwaj and Mr. Amit Kumar Rana,

Advs. for UOI

Mr. Mukul Singh, CGSC with Ms. Ira Singh and Mr. Aryan Dhaka, Advs.

for UOI (Through VC)

M: 9971359512

Email: mukulsinghcgsc@gmail.com Mr. Sudarshan Kumar Agarwal, Adv.

for Ad. Hoc Committee VFI

(Through VC) M: 9674544319

Email: sudarshan1.rsa@gmail.com Mr. Vikash Sing and Mr. Ujjwal

Chaudhary, Advs. for IOA

67

W.P.(C) 3365/2024 & CM APPL. 13847/2024 +

> VOLLEYBALL ASSOCIATION OF UTTRANCHAL UTTARAKHAND VOLLEYBALL ASSOCIATIONPetitioner

> > Mr. Siddharth Sharma, Adv. Through:

(Through VC)

W.P.(C) 1938/2024

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Mr. Hemant Phalpher, Adv.

M: 9810870982

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Sudarshan Kumar Agarwal, Adv.

for Ad. Hoc Committee VFI

(Through VC) M: 9674544319

Email: sudarshan1.rsa@gmail.com
Mr. Raghvendra Upadhyay, Panel
Counsel with Mr. Vaibhav Tripathi,
Adv. for NDMC (Through VC)

M: 9818720615

Mr. Vikash Sing and Mr. Ujjwal

Chaudhary, Advs. for IOA Mr. Jayant Mehta, Sr. Adv., Mr. Ripudaman Bhardwaj, CGSC & Mr.

Devvrat Yadav, GP with Mr. Kushagra Kumar, Mr. Abhinav

Bhardwaj and Mr. Amit Kumar Rana,

Advs. for UOI

Mr. Siddharth Sharma, Adv. for

Intervener (Through VC)

CORAM: HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER 17.04.2025

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- 1. Learned counsel appearing for the Indian Olympic Association, Union of India, as well as the petitioner in W.P.(C) 2136/2024, have given their proposals as to how the elections to the Volleyball Federation of India can be held.
- 2. Learned counsel appearing for the petitioner in W.P.(C) 2136/2024, titled as "Amir Singh Versus Union of India and Others", has drawn the

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attention of this Court to the order dated 22nd September, 2022, passed by the Supreme Court in the case of *Indian Olympic Association Versus Union of India and Others, Special Leave to Appeal (C) 14533/2022*, wherein, the Supreme Court had appointed a former judge of the said Court for carrying out the assignment, as follows:

- i. Preparing the amendment to the constitution of IOA.
- ii. Preparation of Electoral College.
- iii. Conducting the elections.
- 3. By referring to the aforesaid order, learned counsel appearing for the petitioner in W.P.(C) 2174/2025, submits that similarly in the present case also, an amendment to the constitution of the Volleyball Federation of India has to be carried out and, thereafter, the procedure as given by the Supreme Court in the aforesaid order, ought to be followed.
- 4. He further also draws the attention of this Court to the order dated 16th February, 2024 passed in *W.P.(C)* 2136/2024, to submit that a road map for amendment of the constitution of the Volleyball Federation of India, has still not been chalked out. He submits that unless and until the said procedure as envisaged in the order dated 22nd September, 2022 of the Supreme Court in *Special Leave to Appeal (C)* 14533/2022 and 16th February, 2024 of this Court in *W.P.(C)* 2136/2024 are followed, elections ought not to be held.
- 5. He submits that if elections are held without preparing a road map as envisaged in the aforesaid orders, then, the procedure followed may not be proper.
- 6. Learned counsel appearing for respondent nos. 4 and 5 in W.P.(C) 1938/2024 submits that by submission of the proposal by the Union of India, a road map has indeed been chalked out by Union of India. He further

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submits that in a subsequent order pertaining to a National Sports Federation, the Supreme Court itself did not follow the same procedure, as followed in the aforesaid order dated 22^{nd} September, 2022.

- 7. All these aspects shall be considered on the next date of hearing.
- 8. Accordingly, list for hearing on 07th May, 2025, at 03:00 PM.

MINI PUSHKARNA, J

APRIL 17, 2025/kr